

BENCH-I

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) No.728/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th December 2017, 10.30 A.M

Name of the Company		R.S Isdpat Limited -Vs-Senbo Engineering Ltd	
Under Section		8 & 9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ms. Ishani Singhgupta, Adv. } For
2. Ms. Pooja Agarwal, Adv. } Operational Creditor

[Signature]
Adv.
20/12/17

1. D. N. Sharma. Advocate.
2. Nilanjan Sengupta. Advocate.

[Signature]
Nilanjan
Sengupta.
Advocate.
20-12-17.

ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama and Board Resolution by the end of the day. Prayer is allowed. Vakalatnama and Board Resolution may be filed by the end of the day and reply, if any, may be filed within 7 days from today with a copy in advance to the opposite party. Thereafter rejoinder, if any,

may be filed within 7 days with a copy in advance to the opposite party.

List it on 10/01/2018 for admission.

[Signature]

(Jinan K.R.)
Member (J)

[Signature]

(V.P.Singh)
Member (J)